

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A. 547/96.

Dt. of Decision : 01-05-96.

Between

G. Venkataramana : Applicant.

AND

1. The Chairman,
Telecom Commission,
Sanchar Bhavan, New Delhi.

2. The Chief General Manager,
Telecom, A.P., Hyderabad-1.

3. Sri G.V. Subba Rao : Respondents.

Counsel for the Applicant : Mr. K. Lakshmi Narasimha

Counsel for the Respondents : Mr. K. Ramulu, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

O.A. 547/96.

Dt. of Decision : 01-05-96.

JUDGEMENT

Oral Order (Per Hon'ble Shri R. Rangarajan, Member (Admn.)

This OA is filed for the following relief:-

a) To call for the records pertaining to Blue Book 1993 issued by the 1st respondent and quash the same in so far as the applicant and respondent No.3 is concerned revising the seniority as well as date of promotion of the applicant as Asst. Engineer vis-a-vis respondent No.3 and declare that the applicant is senior to the respondent No.3 in category of Asst. Engineers.

b) Consequently quash the order No. TA/STA/70/3/XVII/KW-II, dated 27-12-95 issued by the 2nd respondent promoting the respondent No.3 as Divisional Engineer and

c) Consequently direct the official respondents to promote the applicant as Divisional Engineer in the place of respondent No.3 and consequently pass such other orders as are deemed fit and proper.

2. The learned counsel for the applicant now submits ~~had~~ ^{present} that he has lot of additional points received recently and hence the OA needs to be modified in the light of these recent information/records received by him. He further submits that amending the OA on the basis of those information/records will be very tedious and ~~also~~ ^{will} cause lot of hardship for the Tribunal ~~if~~ ^{and} into those additional averments by way of ~~correction~~ ^{amendment}.

3. In view of the above he submits that he will withdraw this OA and file a fresh OA including those information/records received by him. He prays for liberty to file such an OA for the similar/appropriate relief as asked for herein. In view of the above submission the applicant is permitted to withdraw this OA with liberty as prayed for him as above.

4. The OA is dismissed as withdrawn at the admission stage itself. No costs.

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(R. Rangarajan)
Member (Admn.)

Dated : The 1st May 1996.
(Dictated in Open Court)

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Copy to:-

1. The Chairman, Telecom Commission, Sanchay Bhawan, New Delhi.
2. The Chief General Manager, Telecom, A.P. Hyderabad-1.
3. One copy to Sri. K. Lakshmi Narasimha, advocate, CAT, Hyd.
4. One copy to Sri. K. Ramloo, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M.E.A)

DATED: 1/5/96

ORDER/JUDGEMENT

M.A. NO/R.A./C.A. No.

IN
D.A. NO. 547/96

ADMITTED AND INTERIM DIRECTIONS ISSUE

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

No. Spare Copy

